

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.172/ND/2017

In the matter of :

Nextgen Impex (P) Limited

....PETITIONER

SECTION :

Under Section 252

Order delivered on 15.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener

: Mr. Manish Raj, Co. Prosecutor
Ms. Lakshmi Gurung, Standing Counsel,
Income tax Department.

ORDER

Learned authorized representative for the petitioner is present. Ld. Company Prosecutor for the Respondent ROC as well as Ld. Standing Counsel for the Income tax Department are also present. Both these authorities seek some time to file their observations in relation to the Appeal/petition.

Taking into consideration the said representation and also in view of the fact that the matter is pending since long, finally 10 days time is granted. Post the matter on 30.1.2018.

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit